

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 3451**  
TO BE ANSWERED ON 31.3.2023

**MEASURES TO CONTAIN THEFT OF CYBER DATA**

**3451. SMT. JEBI MATHER HISHAM:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it has come to the notice of Government that the cyber data of students entrusted with Government Authorities while applying for various eligibility tests is being accessed by educational institutes across the country and is being used for canvassing their courses to the students, if so, whether it can be considered as theft or unauthorised sale of individual cyber data; and

(b) whether any provisions have been incorporated in the proposed Data Protection Bill to contain such theft of cyber data?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): Eligibility tests for various purposes, such as admissions and employment, are administered by a number of different authorities and institutions, under the administrative purview of various Ministries and Departments of the Central Government and State Governments. The Ministry of Electronics and Information Technology has not received any report regarding use of information given to such authorities for canvassing their courses to students.

The Ministry of Electronics and Information Technology has prepared a draft Bill, titled the Digital Personal Data Protection Bill, 2023, covering digital personal data. Extensive consultation on the draft Bill has been undertaken to generate necessary feedback to formulate the provisions of the related legislative proposal.

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